

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION—3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 23 /(RE-2007) / 2004-2009

NEW DELHI, DATED 14th August, 2007

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC (HS) Classifications of Export and Import Items, 2004-09 as under:

1. The following paragraph shall be inserted at the end of the first paragraph of existing Condition 6 of Chapter I A (General Notes to Import Policy) of the ITC (HS) Classifications of Export and Import Items 2004-2009:

“However, M/s. MMTC Limited shall be permitted to import cement without standard mark from such foreign manufacturers who have applied for registration with Bureau of Indian Standards (BIS) and their applications have been recorded by BIS. The exemption from standard mark available to MMTC shall be applicable for 150 days from the date of recording of their respective applications or till the grant of regular licence by BIS, whichever is earlier. Imports by M/s. MMTC Limited shall be further subject to following two conditions:

- a) The company will ensure conformity of imported cement to the specified BIS standards;
and
- b) The company shall also ensure a special marking on each bag of such imported cement.

The foreign manufacturers intending to export cement to India under above exemption are required to make application to Department of Industrial Policy & Promotion, Government of India, for grant of exemption from standard mark under proviso to Section 3 of Cement (Quality Control) Order, 2003.”

2. This issues in public interest.

sd/-
(R.S.
GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/89/180/Mon 5852/AM03/PC-IA)